

[Shri Ranga]

ing this period? How is the local government—for which this Government is also responsible because law and order is their common concern—to keep the people fed, to keep them silent or content and not take part or indulge in ways which may upset not only law and order but the general peace that should prevail in the country? If there is no peace in one particular area, if there is starvation on a large scale in one particular area, however small it may be, it would be the serious concern of the whole country. Therefore, Sir, we wish to express our deep discontent and concern over the failure of the Union Government, to the extent it has failed, and we hope they would take note of this very strong feeling felt by a number of our own hon. Members here who have shown such a sense of restraint and also respect to this House by making it clear that they would not like to obstruct the proceedings or business of the House but only would like to have permission of the House to remain here as long as they want, every day, in order to more seriously draw the attention of the Prime Minister, her Food Minister and her Government.

It is not possible for me to say to my hon. colleagues in this House that what they have proposed to do is entirely wrong. But, at the same time, I cannot also say that it is entirely right. Therefore, I hope, if they must insist, if they feel so strongly, that they must demonstrate their dissatisfaction and discontent with the Union Government, let them do it just for the one hour during which Members are entitled to remain here and not longer. On the other hand, if they would be good enough not to do it and heed your advice, in the light of what you have said and how the House has expressed its own concern, we would be even more grateful to them.

12.37 hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Shri Hem Barua (Mangaldai): Sir, may I draw your kind attention to a dangerous development in the North-East frontier about which I have already written to you.

Mr. Speaker: You cannot raise it now like this.

Shri Hem Barua: Sir, I want to draw your kind attention to it. It has been reported that some Chinese have penetrated into Nagaland.

Mr. Speaker: Whatever it is, you have written to me about it. I have neither allowed nor disallowed it.

Shri Hem Barua: I am not speaking of the Calling Attention Notice. I want to draw your kind attention to this dangerous development.

Mr. Speaker: I know that.

Shri Hem Barua: Sir, before 1962 some Chinese penetrated into Nagaland and the result was an attack by China on India. Sir, you are concerned with the security of the country as much as we are concerned.

Mr. Speaker: I know. So many problems are there. Many serious problems are there. I agree. But if such serious problems, without any notice, are allowed to be raised in this House from all corners of the House, where will it lead us? Even before I have finished I can see that Shri Hukam Chand Kachwai is ready to raise another serious problem. Therefore, may I request Shri Hem Barua to give me some more time to think about it?

Shri Hem Barua: Sir, are you not concerned with the security of our country as much as we are?

Mr. Speaker: Everybody is anxious. But this is not the way.

Shri Hem Barua: Sir, we have submitted a Calling Attention Notice.

Mr. Speaker: May I now request him to resume his seat. Let us proceed now. (Interruption).

12.39 hrs.

PAPERS LAID ON THE TABLE.
PASSPORTS RULES

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Passports Rules, 1967, published in Notification No. G.S.R. 709 in Gazette of India dated the 10th May, 1967, under sub-section (3) of section 23 of the Passports Ordinance, 1967. [Placed in Library. See No. LT-465/67].

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING ETC., ETC.

The Minister of Education (Shri Triguna Sen): I beg to lay on the Table—

(1) A copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1965-66, along with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-466/67].

(2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Madras for the year 1965-66, along with the Audit Report thereon. [Placed in Library. See No. LT-467/67].

(ii) Certified Accounts of the Indian Institute of Technology, Bombay for the year 1965-66, along with the Audit Report thereon. [Placed in Library. See No. LT-468/67].

ANNUAL REPORT OF THE INDIAN TELEPHONE INDUSTRIES LIMITED

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, on behalf of Shri I. K. Gujral, I beg to lay on the Table a copy of the Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1965-66, along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-469/67].

EMPLOYEES' PROVIDENT FUNDS ACT ETC., ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 437 published in Gazette of India dated the 1st April, 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding 'Linoleum Industry' and 'Indoleum Industry' to Schedule I to the said Act.

(2) A copy of the Employees' Provident Funds, (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 553 in Gazette of India dated the 22nd April, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-470/67].

(3) (i) A copy each of the following Notifications under sub-section (3) of section 47 of the Delhi Shops and Establishments Act 1954:—

(a) The Delhi Shops and Establishments (Amendment)